

**IN THE NATIONAL COMPANY LAW TRIBUNAL,  
NEW DELHI COURT III (SPECIAL BENCH)**

**Item No. 321**

IA - 835/2024 IA - 778/2024

In

IB-366(ND)/2021

**IN THE MATTER OF:**

M/s. Drive India Enterprise Solutions Ltd

**Vs**

MAK Mobility Pvt. Ltd.

**.....APPLICANT/PETITIONER**

**.....RESPONDENT**

**SECTION**

**U/s 9 of IBC, 2016**

**Order delivered on 08.05.2024**

**CORAM:**

**SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)**

**SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant : Mr. Jitender Chaudhary, Ms. Shilpa Chohan,  
Mr. Saatvik Khurana, Advocates  
Adv. Binita Shahi

For the RP : Adv. .I. P. S. Oberoi

**HYBRID HEARING (PHYSICAL & VC)**

**ORDER**

Due to paucity of time, the matter is adjourned as directed by Hon'ble Members.

Put up on **31.05.2024**.

Sd/-

**(RAHUL BHATNAGAR)  
MEMBER (TECHNICAL)**